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SHRI M. GOVINDA REDDY: Is it not a fact, Sir, that the Audit Committee Report disclosed that the military departments have indented for stores far in excess of their needs each year?

SHRI SATISH CHANDRA: I do not know, Sir. If the hon. Member reads the Audit Report carefully, it has probably said so in respect of one or two items in which some minor •overprovisioning nas taken place.

SHRI M. GOVINDA REDDY: Is it not a fact, Sir, that to reduce excess indents they had appointed a committee to go into the question?

SHRI SATISH CHANDRA: I am not aware of any such committee having been appointed. It is true that a review of stores is taking place with a view to determine the quantity which we should keep in reserve.

SHRI BHUPESH GUPTA: Is the Government at all aware that every year certain stores are being purchased in excess of requirements and needs?

SHRI SATISH CHANDRA: It is not a fact, Sir.

SHRI R. U. AGNIBHOJ: Is it a fact, Sir, that sometimes brand new material is also declared unserviceable by the department?

SHRI SATISH CHANDRA: It is not so. Some store may be declared for disposal because it is surplus to our requirements and not simply because it is serviceable or unserviceable

नागरिक कान्न पर विदंशों से करार

*४६२. श्री नवाव सिंह चाँहान : क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

- (क) किन किन देशों से भारत ने "नागरिक कान्न" के सम्बन्ध में समकाता कर लिया है. ऑर
- (ख) इन समकातों की मोटी मोटी वातें क्या

t [AGREEMENTS ON CIVIL LAW WITH FOREIGN COUNTRIES

*492. SHRI NAWAB SINGH CHAU-HAN: Will the Minister for LAW be pleased to state:

- (a) the names of countries with which India has concluded agreements in regard to civil law; and
 - (b) the main terms of these agreements?]

मंत्री, विधि मंत्रालय (श्री पाटस्कर): (क) और (ख). हमार देश ने किसी विदेश से व्यवहार विधि (नागरिक कानून) के सम्बन्ध में कोई नियमवत समभाता नहीं किया है, किन्तु भारत नं कुछ दृशों के साथ भरणपोषण आदृशों का अनुपालन करानं, व्यवहार न्यायालयां की आज्ञ-प्तियों (डिकियों) के निष्पादन, समनौं और अन्य आदंशिकाओं की तामील कराने और जो विद्शी राष्ट्रिक भारत में मर जाते हैं उनकी सम्पदा के प्रशासन के सम्बन्ध में पारस्परिक प्रबंध किए हैं। जिन दंशों से विभिन्न प्रकार के प्रबंध किए गए हैं उनकी सूची राज्य सभा के टंबल पर रखी गर्ड हैं।

उन द्शों की सूची जिनके साथ भारत ने व्यवहार विधि (नागरिक कान्न) सम्बन्धी कुछ मामलों के सम्बन्ध में पारस्परिक प्रवन्ध किये **∦** :----

- (१) भरणपोषण आर्दशों का अनुपालन : इंगलें ह और आयरलैंप्ड, पश्चिमी आस्टंलिया, संशीलस उपनिवंश, न्य साउध (Seychelles) वेल्स (आस्ट्रेलिया), स्टंट्स सॅट्रेलमेंट्स के पर्व-गत उपनिवेशों का राज्यक्षेत्र, सोमालीलैंड प्रो-र्टक्ट्रंट, मारिशस उपनिवेश, उगंडा प्रोटेक्ट्रंट, बस्टोलॅण्ड. बेच्नालैंड और स्वाजीलेंड. आस्टं-निया राष्ट्रमंडल की सरकार की राजधानी का राज्यन्नेत्र, विक्टोरिया (आस्ट्रेलिया), मलाया संघ. बर्मा, दक्किणी रोडीशया, उत्तरी रोडीशया, न्यासाल ह प्रोटेक्ट्रंट, कीनिया, अंजीवार प्रोटेक्ट्रंट, श्रीलंका तथा सारवाक।
- व्यवहार न्यायालय की आर्जाप्तयों (डिक्रियों) का निष्पादन : गृंट विट्रंन ऑर †English translation.

उत्तरी आयरलें ह का य्नाइटंड किंगडम, अदन उपनिवेश तथा फिजी उपनिवेश।

- (३) समनों और अन्य आदिशकाओं की तामील: स्ट्रंट्स सेटंलमेंट्स प्रवंगत उपनिवेश का राज्यचेत्र, श्रीलंका, फ्रांस, स्पेन, बेल्जियम, रूस, पुर्तगाल, इराक, कीनया, स्वेडन, बोहोर राज्य, मिस्, जापान, नेपाल, फारस, मलाया संघ तथा पाकिस्तान।
- (४) जो विदंशी राष्ट्रिक भारत में मर जाते हैं उनकी सम्पदा का प्रशासन : अमेरिका का संयुक्त राज्य, अरजेन्टाइन गणराज्य, बेल्जियम, कास्टा रिका, इंनमार्क, नीदरलेंड, फारस, पेरू, गोलेंड, स्वेडन, अफगानिस्तान, थाइलेंड, इराक तथा जेकोस्लेवािकया।

t[THK MINISTER IN THE MINISTRY OF LAW (SHRI H. V. PATASKAR): (a) and (b). Our country has not entered into formal agreements with any foreign country in regard to civil law. However, India has made reciprocal arrangements with certain countries in matters relating to enforcement of maintenance orders, execution of civil court decrees, service of summonses and other processes and the administration of the estates of foreign nationals who die in India. A list of the countries with which the various types of arrangements have been entered into is placed on the Table of the Rajya Sabha.]

- (1) List of countries with which India has made reciprocal arrangements in certain matters relating to civil law.
- (1) Enforcement of Maintenance Orders.— England and Ireland, Western Australia, Colony of Seychelles, New South Wales (Australia), the territory of the former Colony of Straits Settlements, Somaliland Protectorate.

tEnglish translation.

Colony of Mauritius, Uganda Protectorate, Basutoland, Bechuanaland and Swaziland, Territory of the Seat of Government of the Commonwealth of Australia, Victoria (Australia), Federation of Malaya, Burma, Southern Rhodesia, Northern Rhodesia, Nyasaland Protectorate, Kenya, Zanzibar Protectorate, Ceylon and Sarawak.

- (2) Execution of Civil Court Decrees.—The United Kingdom of Great Britain and Northern Ireland,. the Colony of Aden and the Colony of Fiji.
- (3) Service of Summonses and other processes.—The territory of the former Colony of Straits Settlements, Ceylon, France, Spain, Belgium, Russia, Portugal, Iraq, Kenya, Sweden, State of Johore, Egypt, Japan, Nepal, Persia, Federation of Malaya and Pakistan.
- (4) Administration of the Estates of foreign nationals who die in India.— United States of America, Argentine Republic, Belgium, Costa Rica, Denmark, Netherlands, Persia, Peru, Poland, Sweden, Afghanistan, Thailand, Iraq and Czechoslovakia.]

SHRI BHUPESH GUPTA: May I know, Sir, if we have any such-arrangement with Pakistan?

SHRI H. V. PATASKAR: There is arrangement with Pakistan.

श्री नवाव सिंह चाँहान: इस बात को मद्दंनजर रखते हुथे कि बहुत से भागे हुये हाकुओं ने पाकिस्तान में शरण ले ली हैं, इस सम्बन्ध में क्या कोई अरंजमेंट पाकिस्तान से किया गया हैं?

SHRI H. V. PATASKAR: There is arrangement with those countries mentioned in the Statement, including Pakistan. I would rather try to read......

Mr. CHAIRMAN: There is arrangement for the service of summonses and other processes with Pakistan i according to the statement.